

Rs. 2:54 lakhs or something like that. Having an estimate of the expenditure of the Ruler, the Administrator drew at first only Rs. 1.80 lakhs or thereabouts. So, it is not as if the amount was withheld in the sense that the amount was not allowed to the Ruler. The Administrator thought that this was the expenditure, but, later on, he found that some more money was needed for the Ruler. So, he drew more. But, by that time, there was no provision in the Budget, nor could supplementary grants be taken, because it was quite late. So, excess expenditure was incurred. So, it was not because of any whims, but because the Administrator drew a lower amount having regard to the estimate, that this discrepancy occurred.

Shri T. B. Vittal Rao: May I just ask for one clarification? When a widow of an employee claims pension, she has to put the finger-prints of all her five fingers. Instead of asking for finger-prints, why can the photo not be asked for? The photo of the claimant can be asked for as an enclosure. That would provide a proper identification.

Shri B. R. Bhagat: That suggestion will be considered. We shall see how far it is practicable and all that.

Mr. Chairman: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended the 31st day of March, 1959, in respect of the following Demands entered in the second column thereof, namely Demands Nos. 1, 31, 37, 48, 51, 52, 60, 69, 99, 121 and 132."

The motion was adopted.

14:20 hrs.

APPROPRIATION (No. 3) BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1959, in excess of the amounts granted for those services and for that year.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1959, in excess of the amount granted for those services and for that year."

The motion was adopted.

Shri B. R. Bhagat: I introduce the Bill.

Shri B. R. Bhagat: On behalf of Shri Morarji Desai, I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amount spent on certain services during the financial year ended on the 31st day of March 1959, in excess of the amounts granted for those services and for that year, be taken into consideration".

Mr. Chairman: The question is:

That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services

*Published in the Gazette of India, Extraordinary Pt. II, Section 2, dated 2nd May, 1961.

†Introduced with the recommendation of the President.

14965

Demands

MAY 2, 1961

for Excess Grants
(Railways)

14966

[Mr. Chairman.]

during the financial year ended on the 31st day of March 1959, in excess of the amounts granted for those services and for that year, be taken into consideration".

The motion was adopted.

Mr. Chairman: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri B. R. Bhagat: I move:

"That the Bill be passed".

Mr. Chairman: The question is:

"That the Bill be passed".

The motion was adopted.

14.23 hrs.

DEMANDS FOR EXCESS GRANTS
(RAILWAYS)*, 1958-59

Mr. Chairman: The House will now proceed with discussion and voting on the Demands for Excess Grants in respect of the Budget (Railways) for 1958-59.

DEMAND NO. 8—REVENUE-WORKING EXPENSES OPERATION OTHER THAN STAFF AND FUEL

Mr. Chairman: Motion moved:

"That a sum of Rs. 21,95,125 be granted to the President to make good an excess on the grant in respect of 'Revenue-Working Expenses Operation other than Staff and Fuel' for the year ended the 31st day of March, 1959."

DEMAND NO. 12—REVENUE-DIVIDEND PAYABLE TO GENERAL REVENUES

Mr. Chairman: Motion moved:

"That a sum of Rs. 36,06,932 be granted to the President to make good an excess on the grant in respect of 'Revenue-Dividend payable to General Revenues' for the year ended the 31st day of March, 1959".

DEMAND NO. 19—MISCELLANEOUS CHARGES-DEVELOPMENT FUND

Mr. Chairman: Motion moved:

"That a sum of Rs. 412 be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Charges—Development Fund' for the year ended the 31st day of March, 1959".

The Deputy Minister of Railways (Shri S. V. Ramaswamy): These are being presented as a result of the review made by the Comptroller and Auditor-General and the Public Accounts Committee of the Railways' Appropriation Accounts for 1958-59 and the consequential recommendations of the Committee in the following terms in para 4 of their 33rd Report, Vol. I:

"The excesses referred to in para 4 of the Report be regularised by Parliament in the manner prescribed in article 115 of the Constitution".

14.24 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

There are 6 items. Of these, 4 are small items. One is for Rs. 347, another for Rs. 412 and the third for Rs. 26,619. Apart from the 4 small items, two major items are Rs. 21,95,125 under Demand No. 8—Revenue—Working expenses—operation other than staff and fuel—and Rs. 36,06,932 under Demand No. 12—Revenue—Dividend payable to General Re-

*Moved with the recommendation of the President.